

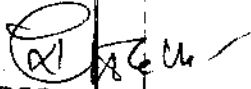
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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED, THE 29 th December, 1986.

NOTIFICATION
(INCOME-TAX)

No. 7030 (F.No.197/14/86-IT(A1)): In exercise of the powers conferred by clause (v) of sub-section (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Shri Badrinath Kedarnath Temple Committee" for the purpose of the said clause for the assessment years 1985-86 to 1987-88.


(ROSHAN SAHAY)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
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Copy to:-

1. The Chief Executive Officer, Shri Badrinath Kedarnath Temple Committee, Badrinath Dham/Joshimath, Himalayas (U.P.).
2. The Commissioner of Income-tax, Lucknow with reference to his letter No.D.O.XXIII/MJ/86/II dated, 18-11-1986.
3. All Commissioners of Income-tax.
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